

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court of Judicature at Allahabad)

STATE OF UP & ORS.

VERSUS

Petitioner(s)

BHARTI AIRTEL LTD & ANR.

Respondent(s)

(IA No. 192511/2023 - EXEMPTION FROM FILING O.T.
IA No. 55810/2023 - INTERVENTION APPLICATION)

Date : 02-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Ms. Ananya Sharma, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv.
Mr. Adarsh Aggarwal, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following
O R D E R

At request of learned counsel appearing for respondent No.1 who states that the arguing counsel is not able to appear in Court today due to some personal difficulty, list on 30th July, 2024.

(RADHA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)